

Central Administrative Tribunal, Principal Bench

R.A. No.134 of 2004 and MA 1024/2004 In
OA No.2888 of 2002

New Delhi this the 18th day of May, 2004

HON'BLE MR. KULDIP SINGH, MEMBER (J)
HON'BLE MR.S.K. NAIK, MEMBER (A)

(1)

Bahadur Chand, Ex-SDE
Department of Telecommunications
R/o 63-A, Ekta Enclave,
Peera Garhi,
New Delhi.

..Review Applicant

Versus

1. Union of India through
Secretary, Ministry of Communications,
Department of Telecom,
Sanchar Bhawan, 20, Ashoka Road,
New Delhi-110 001.
2. The Chief General Manager,
Mahanagar Telephone Nigam Ltd.,
Khurshid Lal Bhawan, Janpath,
New Delhi-110 050. ..Respondents

ORDER BY CIRCULATION

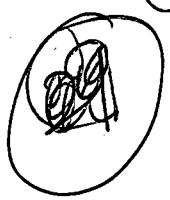
Hon'ble Mr. Kuldip Singh, Member (J)

The present RA No.134 of 2004 has been filed by the applicant for review of the order passed in OA No. 2888 of 2002 on 6.2.2004.

2. By filing the present RA, the review applicant wants to re-argue the whole case again by filing the RA, which is not permissible. While delivering the judgment, the parites were heard and only thereafter the judgment was given as such the RA has no merits. No error apparent on the face of record has been pointed out which may call for review of the order. Further, the RA does not come within the ambit of Order 47 Rule 1 CPC read with Rule 22 (3) (f) (i) of the Administrative Tribunals Act.

K
Kw

2



3. In view of the above, nothing survives in the RA, which is accordingly dismissed. Accordingly MA 1024/2004 is also dismissed.

7
S.K. NAIK
(S.K. NAIK)
MEMBER (A)

Kuldeep
(KULDIP SINGH)
MEMBER (J)

'Rakesh'